

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 708/TT/2020

Date: 9.2.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for

Asset 1 - Replacement of 1X100MVA, 220/132kV ICT-II by 1X200 MVA, 220/132 kV ICT-II at Raebareli Sub-station;

Asset 2 - Replacement of 1X100MVA, 220/132 kV ICT-III by 1X200 MVA, 220/132 kV ICT-III at Raebareli Sub-station in the Northern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.2.2021:-

2014-19 period

- a) Confirm under which transmission system the 1x100MVA ICT at Raebareli pertaining to Asset-II is proposed to be utilised as a Regional Spare.
- b) Submit RPC approval for utilisation of asset at point (a) as a Regional Spare.
- c) Confirm if the truing-up petition for Unchahar-III Transmission System has been filed. If so, submit Form 10B which has been filed as a part of the petition.

- d) The Petitioner has submitted that “In the instant case 2x100 MVA ICT at Raibareilly S/s (Replaced/shifted ICT) originally covered under Unchahar-III Transmission System in petition no. 428/TT/2014”. Confirm if tariff for the said assets was allowed under Unchahar-III Transmission System.
 - e) Confirm if cost of 100 MVA ICT is being claimed in Asset-I of the instant petition
 - f) Confirm if cost of 100 MVA ICT is being claimed in Asset-II of the instant petition
 - g) Confirm the nature of Sub-stations i.e. if they Greenfield, Brownfield, or GIS.
 - h) Confirm if the Initial Spares discharged have been included on cash basis in the cost claimed as on COD and in the 2014-19 period in the Auditor Certificate.
 - i) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.
2. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Legal)